

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR NO. 2193 OF 2016

Dated: 10th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Essar Power (MP) Ltd.

...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Nirnay Gupta
Ms. Shruti Verma
Mr. Anand K.Srivastava
Ms. Shuchi Singh

ORDER

Learned counsel for the appellant seeks two weeks more time to cure the defects. As a last chance, two weeks time is granted and learned counsel for the appellant may cure the defects on or before 24.04.2017.

List the matter on **26.04.2017.**

**(I. J. Kapoor)
Technical Member**
ts/kt

**(Justice Ranjana P. Desai)
Chairperson**